

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
RAJYA SABHA
UNSTARRED QUESTION NO. 568
ANSWERED ON TUESDAY, THE 7th FEBRUARY, 2023

HARDSHIPS FACED BY TAX PAYERS OF GOA

568. SHRI LUIZINHO JOAQUIM FALEIRO:

Will the Minister of **FINANCE** be pleased to refer to the answer to Unstarred Question 2127 given in the Rajya Sabha on 22nd March, 2022 and state:

- (a) the further progress to alleviate the hardships and difficulties faced by the tax payers of Goa on account of Section 5A of IT Act, resulting in high pitched demands, penalty proceedings and recovery of taxes under Faceless Assessment Scheme in Goa as backend processing system is not integrated by the Centralized Processing Centre;
- (b) whether any relief is granted by the disposal of prolonged litigations and baseless demands, which cause hardships to honest tax payers; and
- (c) the details of faceless pending litigations as on date, in Goa?

ANSWER

THE MINISTER OF STATE FOR FINANCE
(SHRI PANKAJ CHAUDHARY)

- (a) Action has been taken by CPC to transfer the cases to the Jurisdictional AOs to alleviate the hardships and difficulties faced by the tax payers of Goa.
- (b) (i) Yes, the grant of relief varies from case to case depending on the facts of the case.
(ii) To address the issue of prolonged litigation at the level of CIT(Appeals), priority communication functionality has been enabled wherein urgent communications which includes early hearing requests are forwarded to the CIT(Appeals).
- (c) There are 1413 pending faceless appeals whose PANs are with Panaji (Goa).
